

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8958-8959/2011

[Arising out of impugned final judgment and order dated 30-07-2010 in FAO No. 38/2010 30-07-2010 in CM No. 691/2010 passed by the High Court of Delhi at New Delhi]

SMT. RAKESH BALA ANEJA . & ORS.

Petitioner(s)

VERSUS

SMT. SUSHIL BAJAJ

Respondent(s)

IA No. 13/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 11/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 9/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 5/2011 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH

SLP(C) No. 8599/2011 (XI)

(FOR [PERMISSION TO FILE ANNEXURES] ON IA 3/2011

FOR ON IA 34686/2011

FOR [PERMISSION TO FILE ANNEXURES] ON IA 4/2011

IA No. 4/2011 - PERMISSION TO FILE ANNEXURES

IA No. 3/2011 - PERMISSION TO FILE ANNEXURES)

Date : 18-12-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Charu Mathur, AOR

Ms. Shriya Maini, AOR
Mr. Rajive Maini, Adv.

For Respondent(s) Mr. Vikas Mehta, AOR
Mr. Nishant Dutta, Adv.
Mr. Kartik Pandey, Adv.
Mr. Nishant Anshul, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel for the petitioner, list
in the month January, 2025.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)